COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 367 OF 2017 & IA NO. 1584 OF 2018

Dated: 18th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Meghalaya Power Generation Corporation Ltd. Appellant(s)

Versus

Meghalaya State Electricity Regulatory Commission & Respondent(s)

Anr.

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Krishn for R-1

Ms. Aradhna Tandon for R-2

<u>ORDER</u>

IA No. 1584 of 2018

(Application for condonation of delay in filing reply)

For the reasons set out in the application, 205 days' delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 367 OF 2017

Learned counsel for Appellant may file rejoinder, if any, on or before 15-1-2019 with advance copy to the other side.

List the matter on <u>14-2-2019</u>.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

tpd/js